

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of February, 2013 (25.2.2013 to 28.2.2013)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
26.2.2013 Tuesday At 10.30 A.M.	1.	11/RC/2013	IFPL	Application for change of Category of licence and change of name of company from 'Instinct Advertising & Marketing Ltd. to 'Instinct Infra & Power Limited.'
	2.	170/TL/2012	ACBIL	Application for grant of inter-State transmission licence to ACB India Ltd.
	3.	227/MP/2012	RPPPL	Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-state transmission of electricity.
	4.	240/MP/2012	LKPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking direction that the levy of transmission charges of Western Region based on revised regional energy accounts (Revised REA) for the period of March 2011 to June 2011 vide provisional bill dated 24.8.2012 raised by the Power grid Corporation of India Limited is invalid in nature and accordingly, the same be withdrawn with immediate effect.
	5.	258/MP/2012	JFPL	Petition under CERC (Terms and Conditions for recognition and issuance of renewable Energy Generation) Regulations, 2010 for the development of market in power from Non-Conventional Energy sources by issuance of transferable and saleable credit certificates with to (i) issuance of REC against the energy injected into the grid from the month of August, 2012 and (ii) issuance of REC for the generation injected into the grid from the date of commissioning of the WTGs accredited under REC Scheme.
	6.	24/MP/2013	NTPC	Miscellaneous petition under CERC (Grant of Connectivity, Long-Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for grant of connectivity and long term access for Dadri Solar PV Projects (5 MW)
	7.	78/2001	NTPC	Incentive/disincentive for Gandhar GPS and Kawas GPS.
28.2.2013 Thursday At 10.30 A.M.	1.	15/MP/2013	NLC	Petition for seeking permission to maintain status-quo for injection of infirm power for commissioning activities under UI mechanism till 31.8.2013 or declaration of COD whichever is earlier. <i>(On admission)</i>
	2.	22/MP/2013	ILFSWPL	Petition under section 66 and 79 of the Electricity Act, 2003 read with Regulation 3 (3), 3(4) and 14 of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy certificate for the Renewable Energy Generation) Regulations, 2010 and its amendment thereof to issue directions and orders as considered appropriate to the National Load Despatch Centre ("Central Agency") to consider the commissioning date of generating stations as the effective date for the issuance of Renewable Energy Certificates to the IL & FS Wind Power Limited. <i>(On admission)</i>

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(T.D. PANT)
Bench Officer
27.2.2013